

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE – PUNE**

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Jog Centre, 3<sup>rd</sup> Floor, Wakdewadi,  
Old Pune Mumbai Road,  
Pune- 411003

MPCB/ROPI [201106-FIS-0299]

Date: 06/11/2020.

To  
Hon'ble Registrar,  
National Green Tribunal (PB), New Delhi.

**Sub. :-** Report from Maharashtra Pollution Control Board in Original Application No. 161/2020 (PB) (Earlier Original Application No. 69/2018 (WZ)) in compliance of Order passed by Hon'ble Tribunal on 27/07/2020.

**Ref. :-** Order passed by Hon'ble NGT on 27/07/2020.

Sir,

In compliance of the Order passed by Hon'ble Tribunal on 27/07/2020, submitting herewith the report by Maharashtra Pollution Control Board.

(Dr. J. B. Sangewar)  
Regional Officer, MPCB - Pune.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**

**PRINCIPAL BENCH, NEW DELHI**

**Original Application 161/2020 (PB)**  
**(Earlier Original Application No.69/2018 (WZ))**

HirvayeeParyavaran Sangh ----- **Applicant**

**Vs.**

The Manager, Amul Satellite Dairy Pvt. Ltd. &Ors. ----- **Respondents**

**REPORT OF MAHARASHTRA POLLUTION CONTROL BOARD IN  
COMPLIANCE OF ORDER DATED 27/07/2020 PASSED BY HON'BLE NGT**

This Hon'ble Tribunal vide Order dated 27/07/2020 directed the Maharashtra Pollution Control Board i.e. MPCB to submit the report on the points mentioned in the said Order.

In compliance of the Order dated 27/07/2020 , the Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune-II visited the Respondent Industry i.e. Amul Satellite Dairy Pvt. Ltd. , Gat no. 7 & 8, Village – Chandoli, Tal. Khed, Dist. Pune on 28<sup>th</sup> September, 2020 and observed as follows :-

- 1) During Visit, the Respondent Industry was found in Operation and engaged in milk processing and manufacturing of :

Liquid Milk Packing : 6000 MT/M (Actual : 4676.4 MT/M)

Curd Manufacturing: 300 MT/M (Actual : 130.66 MT/ M)

Butter Milk : 300 MT/M (Actual : 160.25 MT/M)

- 2) The Respondent-Industry has obtained Consent to Operate from MPCB on 01/08/2016, which is valid up to 30/04/2021. A copy of the Consent to Operate dtd.01/08/2016 is enclosed herewith and marked as an **Annexure– I**.
- 3) The actual Trade Effluent Generation at the Respondent Industry is 104 CMD. As per Consent condition total Effluent Generation of 135 CMD is allowed.
- 4) The actual Domestic effluent generation at the Respondent industry is 0.35 CMD. As per Consent condition total allowed Domestic Effluent Generation is 0.75 CMD.
- 5) Respondent Industry has installed combined ETP of capacity 240 CMD. ETP comprises of Primary, Secondary and Tertiary treatment.
- 6) During visit, ETP plant was found in operation. JVS of ETP Inlet, sample from Aeration tank and ETP Outlet is collected for analysis.
- 7) Treated effluent is recycled in the process for washing activity and remaining is used for gardening purpose / agriculture purpose.
- 8) The Respondent-Industry has made agreement with nearby farmers for disposal of treated effluent. Approximately Seven (07) acres of land has been taken from farmers for disposal of trade effluent. Through the underground pipe line, treated effluent is being carried out at the farmers' land situated at Survey No. 214, 200 and 198 in Vil. Chandoli, Tal. Khed, Dist. Pune . Industry requires more land for disposal of treated effluent.

- 9) The Respondent Industry is using ETP sludge as manure.
- 10) The Respondent Industry has installed 02 Hot Water Generator operated on fuel – HSD. Separate stack of 10 mtr and 20 mtr height is provided to hot water generator units.
- 11) During visit, direct discharge of treated / untreated effluent outside factory premises not observed.
- 12) ETP plant need to be upgrade with respect to achieve revised effluent quality standards for land disposal.
- 13) There should be improvement towards Operation and Maintenance of ETP.
- 14) The inlet source of Water supply is through underground pipeline from well to industry through nearby farm. A copy of the visit report is attached and annexed herewith as an **Annexure – II**.
- 15) Point wise compliance of the direction dated 27/07/2020 is as below-

Sr. No.	Points	Compliance
1	Distance of unit from the water bodies	Approximately 75 mtrs from River Bhima
2	Total quantity / consumption of the water in the unit	110 CMD
3	Total discharge of water (MLD)	92 CMD
4	Status of ETP / STP in the unit	Operational
5	Capacity to treat the water	240 CMD
6	Total quantity of water untreated	During visit, no untreated water found.
7	Re-use of treated water – for crate and floor washing approximately	20 CMD
8	Manner of disposal of untreated water	NA
9	Authorization from CPCB / SPCB for extraction of ground water	Through tankers
10	Manner of disposal of solid waste	Used as manure

11	Manner of disposal of plastic waste	shredder unit provided and plastic waste sale to Authorized Scrap vendor
12	Number of drains discharging water-treated / untreated water into the water bodies	No discharge found into water bodies.
13	Underground water quality	No borewell found in the premises
14	BOD level and other parameters of water quality treated / untreated / nearby water bodies	No discharge found into the water bodies.
15	Any other information relating to air pollution, water pollution, solid waste , hazardous waste and remedial measures which are required to be taken	-NIL-

16) It is submitted that the officials of the Respondent Board at Pune have collected the samples from final outlet of Effluent Treatment Plant from the Respondent-Industry. From the analysis results, it reveals that all the parameters are within the Consented Standards. A copy of the Analysis results is enclosed herewith and marked as an Annexure-'III'.



(Dr. J. B. Sangewar)

Regional Officer, MPCB-Pune



(Shri. Nitin Shinde)

Sub-Regional Officer, MPCB-Pune 2

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE, PUNE**

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3<sup>rd</sup> Floor, "Jog Center"  
 Wakdewadi Mumbai-Pune Road,  
 Pune - 411 003

Ref/M.S.I.

Date: 01/08/2016

Consent No: MPCB/16/09591

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008

(To be referred as Water Act, Air Act and HW (M&TM) Rules respectively).

CONSENT is hereby granted to

M/s. Amul Satellite Dairy  
 Gat No. 7 & 8 Village, Chandoli  
 Tal. Khed Dist. Pune.

located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 30.04.2021
2. The Consent is valid for the manufacture of -

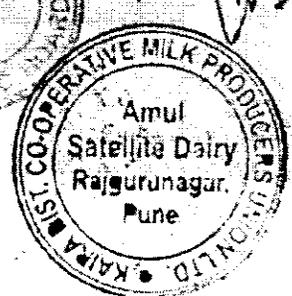
Sr. No.	Product Name	Maximum Quantity	FUOM
1.	Liquid Milk Packing	6,000.0	MTP/Month
2.	Curd Manufacture	400.0	MT/Month
3.	Butter Milk	500.0	MT/Month

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed 139.0 M<sup>3</sup>.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.75 M<sup>3</sup>.

(iii) Trade Effluent :

Treatment: The applicant shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same



*Signature*  
 Date: 01/08/2016

continuously so as to achieve the quality of the treated effluent to the following standards:

1	pH	Between	5.5 to 9.0	
2	Suspended Solids	Not to exceed	100	mg/l
3	BOD 3 days 27 Deg. C.	Not to exceed	100	mg/l
4	COD	Not to exceed	250	mg/l
5	Oil & Grease	Not to exceed	10	mg/l
6	T.D.S.	Not to exceed	2100	mg/l
7	Chlorides	Not to exceed	600	mg/l
8	Sulphates	Not to exceed	1000	mg/l

(iv) **Effluent Disposal:** The treated trade effluent shall be recycled to the maximum extent and remaining shall be used on land at Survey No. 214, 200 & 198 Chandah, Tal. Khed, Dist. Pune, using closed pipeline. In no case, at any time effluent shall find its way to any water body directly or indirectly.

(v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated sewage effluent to the following standards:

(1)	Suspended Solids	Not to exceed	100	mg/l.
(2)	BOD 3 days 27° C.	Not to exceed	100	mg/l.

(vi) **Sewage Effluent Disposal:** The treated effluent shall be recycled to the maximum extent and remaining shall be disposed on land for gardening.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1	ETP Sludge	10.0	Kg/dm		Use as manure
2	Plastic bag & other Packing material	20.0	kg/M		By sale

(viii) **Other Conditions:**  
 1) Industry should monitor effluent quality regularly.  
 2) Industry shall develop green belt of local species in 1/3<sup>rd</sup> of total area.

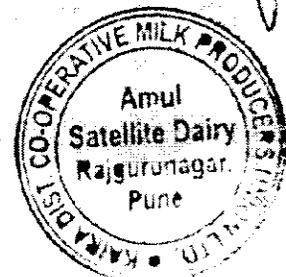
4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	00.75 CMD
(ii) Industrial Processing	166.0 CMD
(iii) Industrial Cooling	00.00 CMD
(iv) Agriculture / Gardening	00.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 4 of the said Act

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**5. CONDITIONS UNDER AIR ACT:**

(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

**a) Control Equipment:**

Dust collector of sufficient capacity shall be provided to the source of particulate matter emission section to limit the following standard.

**b) Standards for Stack Emissions:**

1) SPM	Not to exceed	150	mg/Nm <sup>3</sup>
2) SO <sub>2</sub>	Not to exceed	0.5	kg/day

**6. Conditions for D.G. Set**

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c. The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 65 dB(A) during day time and 55 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.
- d. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- e. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- f. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- g. D.G. Set shall be operated only in case of power failure.
- h. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.

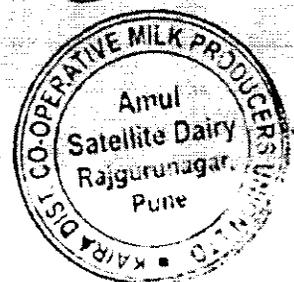


**7. Standards for Stack Emissions:**

(i) The applicant shall observe the following fuel pattern:

Sr. No.	Type Of Fuel	Quantity	UOM
1.	HSD	175.0	Lit/Hr.

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(ii) The applicant shall erect the chimney(s) of the following specifications:

Sr. No.	Chimney Attached To	Height in Mtrs.
1	Hot Water Generator	10.0
2	Hot Water Generator	20.0
2	DG Set - 160 KVA	2.5 above the roof

(iii) The applicant shall provide ports in the chimney(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

(iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dBA during day time and 70 dBA during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(v) Other Conditions:

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality Regularly.

**B. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDARY MOVEMENT) RULES, 2008:**

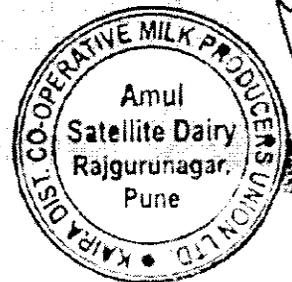
(i) The Industry shall handle hazardous wastes as specified below:

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
NIL				

(ii) Treatment: NIL.

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous Waste (M&PM) Rules, 2008.
  - a. Whenever due to any accident or gas leakage or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.

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b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office / Sub Regional Office.

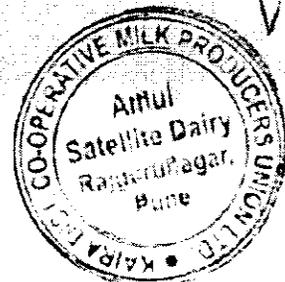
c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous Waste (M & TM) Rules, 2008.

**9. Industry shall comply with following general conditions:**

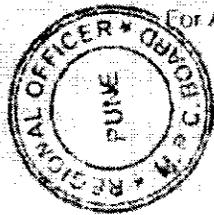
- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage / tree plantation.
- iii. Solid waste - The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.  
The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- v. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vi. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- vii. The firm shall submit to this office, the 30<sup>th</sup> day of September every year, the Environmental Statement Report for the financial year ending 31<sup>st</sup> March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- viii. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- ix. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- x. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.



Page 5 of 6



- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
10. This is issued without prejudice to any other permission required under any of the laws, by-laws or regulations in force
11. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
12. Existing BG of Rs. 2.0 Lakh shall be extended for a period upto 30.04.2021.
13. The Capital investment of the industry is Rs. 812.0 Lakh.



For AND ON BEHALF OF M.P.C. BOARD

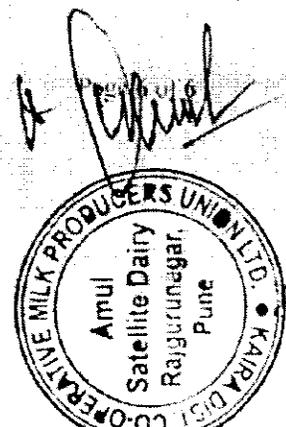
*Suryakant S. Doke*  
 (SURYAKANT S. DOKE)  
 REGIONAL OFFICER, PUNE

To,  
 M/s. Amul Satellite Dairy  
 Gat. No. 7 & 8, Village, Chandoli  
 Tal. Khed, Dist. Pune.

Copy to  
 1) Sub-Regional Office, MPCB, P. 1 / P. II / P.C. / Satara / Solapur  
 2) Chief Accounts Officer, MPCB, Mumbai.

Received Consent fee of

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1.	1,25,000.00	AXTB1608823-17918	28.03.2016	Axis Bank



**MAHARASHTRA POLLUTION CONTROL BOARD**  
**SUB-REGIONAL OFFICE, PUNE-II**

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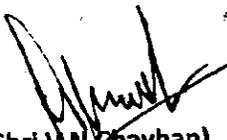
Road, Pune - 411003

**VISIT REPORT**

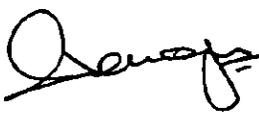
- 1) Name & address : M/s. Amul Satellite Dairy,  
Gat No. 7 & 8, Village – Chandoli,  
Tal. Khed, Dist. Pune
- 2) Date of visit :- 28.09.2020
- 3) Contact person (Tel/Mob/email) :- Shri V. N. Chavhan  
(Factory Head)  
Mobile No. : 8411960573
- 4) Consent status :- Valid upto 30.04.2021
- 5) Observations :-
- During visit, industry was found in operation. It is engaged in milk processing and manufacturing of :  
Liquid Milk Packing : 6000 MT/M (Actual : 4676.4 MT/M)  
Curd manufacturing : 300 MT/M (Actual : 130.66 MT/M)  
Butter Milk : 300 MT/M (Actual : 160.25 MT/M)
  - Industry has obtained Board's Consent to Operate dated 01.08.2016, consent is valid upto 30.04.2021
  - Trade effluent generation : 135 CMD (Actual : 104 CMD).
  - Domestic effluent generation : 0.75 CMD. (Actual : 0.35 CMD)
  - Industry has installed combined ETP of capacity 240 CMD. ETP comprises of primary, secondary and tertiary treatment.
  - During visit, ETP plant was found in operation. JVS of ETP Inlet, sample from Aeration tank and ETP Outlet is collected for further analysis
  - Treated effluent is recycled in the process and remaining is used for gardening purpose / agriculture purpose.
  - Industry has made agreement with nearby farmer for disposal of treated effluent. Approximately Seven (07) acres of land has been taken from farmer for disposal of trade effluent. Through underground pipe line, treated effluent is being carried out at the farmers land situated at Survey Number 214, 200 and 198 Village Chandoli, Tal. Khed, Dist. Pune. Needs more land.
  - ETP sludge is used as manure
  - Industry has installed 02 Hot water generator operated on Fuel ; HSD. Separate stack of 10 mtr and 20 mtr height is provided to hot water generator units.
  - During visit, direct discharge of treated/untreated effluent outside factory premises not observed.
  - ETP plant need to be upgrade with respect to achieve revised effluent quality standards for land disposal.
  - Operation and Maintenance needs to be improve
  - Industry has submitted ETP details, production details, water consumption details
  - Source of water supply : From nearby farmer who has laid down underground pipeline from his well to industry.

As per the Directions of Hon'ble NGT, Principal Bench, New Delhi, vide Order dated 27.07.2020. The pointwise compliance report is as below :

Sr. No.	Particulars	Compliance
1	Distance of unit from the water bodies	Approximately 75 mtr from River Bhima
2	Total quantity/consumption of the water in the unit (Million Litre per Day)	110 CMD
3	Total discharge of water (MLD)	92 CMD
4	Status of ETP/STP in the unit	Operational
5	Capacity to treat the water	240 CMD
6	Total quantity of water untreated	During visit, no untreated water was found.
7	Re-use of treated water: For crate and floor washing Approximately	20,000 ltr/Day
8	Manner of disposal of untreated water	NA
9	Authorisation from CPCB/SPCB for extraction of ground water	Out side purchase
10	Manner of disposal of solid waste	Used as Manure
11	Manner of disposal of plastic waste	Crushing unit / Shredder unit provided and plastic waste Sale to Auth. Scrap vendor
12	Number of drains discharging water- treated/untreated water into the water bodies	During the visit discharge to water bodies not observed
13	Under ground water quality	Samples collected, Results are awaited
14	BOD level and other parameters of water quality treated / untreated/nearby water bodies	Samples collected, Results are awaited
15	Any other information relating to air pollution, water pollution, solid waste, hazardous waste and remedial measures which are required to be taken	-

  
(Shri V N Ghavhan)  
Factory Head,  
Amul Satellite Dairy

  
(Shri Nitin Shinde)  
Sub-Regional Officer, Pune-II  
MPC Board, Pune

  
(Dr. J. B. Sangewar)  
Regional Officer, Pune  
MPC Board, Pune

## MAHARASHTRA POLLUTION CONTROL BOARD

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## Regional Laboratory

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 Shivaji Nagar.

E-mail : [sopunelab@mpcb.gov.in](mailto:sopunelab@mpcb.gov.in)

Date: 20/10/2020

Report No: MPCB/RLPN/JVS/20/2053

## ANALYSIS REPORT-WATER (JVS)

Industry Name & Address	Amul Satellite Dairy	Industry Code	Dairy Unit
Consent No		Type Of Industry	
Dt. & Time of Sample Collection	28/09/2020 08:22:00		
Sample ID	SR0PN2/JVS/20/15982	Sample Source	ETP
Lab Sample Code	RLPN/JVS/20/00354	Location Details	
Sample Location	Inlet	Seal No.	
Collected By	Rahul H. Nimbalakar	Dt. of Receipt	01/10/2020
Dt. of Submission	29/09/2020		

Sr.No	Parameter	UoM	Results
1	BOD	mg/lit	590.0
2	C.O.D	mg/lit	1392.0
3	Oil & Grease	mg/lit	11.4
4	pH		7.8
5	Suspended Solids	mg/lit	128.0
6	T.D Solids	mg/lit	1282.0
7	Chlorides	mg/lit	299.9
8	Sulphate	mg/lit	60.4

NA : Not Analysed

BDL : Below Detection Limit

ND : Not Detectable

UoM : Unit Of Measurement

Reviewed By

- ETP - Inlet.

Dr.P.D.Khadkikar  
 Scientific Officer

I/C, Regional Laboratory - Pune

# MAHARASHTRA POLLUTION CONTROL BOARD

*15/12*

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## Regional Laboratory

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Website : <http://mpcb.gov.in>

E-mail : [ropunelab@mpcb.gov.in](mailto:ropunelab@mpcb.gov.in)

Report No: MPCB/RLPN/JVS/20/2053

Date: 20/10/2020

### ANALYSIS REPORT-WATER (JVS)

Industry Name & Address	Amul Satellite dairy	Industry Code	Dairy Unit
Consent No		Type Of Industry	
Dt. & Time of Sample Collection	28/09/2020 08:26:00		
Sample ID	SROPN2/JVS/20/15984	Sample Source	Others
Lab Sample Code	RLPN/JVS/20/00355		
Sample Location	Others	Location Details	Aeration Tank ETP
Collected By	Rahul H. Nimbaikar	Seal No.	
Dt. of Submission	29/09/2020	Dt. of Receipt	01/10/2020

Sr.No	Parameter	UoM	Results
1	BOD	mg/lit	600.0
2	C.O.D	mg/lit	1424.0
3	Oil & Grease	mg/lit	7.2
4	pH		7.9
5	Suspended Solids	mg/lit	1144.0
6	T.D.Solids	mg/lit	1896.0
7	Chlorides	mg/lit	389.9
8	Sulphate	mg/lit	85.6

NA : Not Analysed      BDL : Below Detection Limit      ND : Not Detectable      UoM : Unit Of Measurement

*- ETP - Aeration Tank.*

Reviewed By

Dr.P.D.Khadkikar  
 Scientific Officer  
 I/C, Regional Laboratory - Pune

\*\* Electronic report does not require signature

# MAHARASHTRA POLLUTION CONTROL BOARD

*12/13*

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Report No: MPCB/RLPN/JVS/20/2053

Date: 20/10/2020

## ANALYSIS REPORT-WATER (JVS)

Industry Name & Address	Amul Satellite Dairy	Industry Code	Dairy Unit
Consent No		Type Of Industry	
Dt. & Time of Sample Collection	28/09/2020 08:25:00		
Sample ID	SROPN2/JVS/20/15983	Sample Source	ETP
Lab Sample Code	RLPN/JVS/20/00355		
Sample Location	Outlet	Location Details	
Collected By	Rahul H. Nimbalkar	Seal No.	
Dt. of Submission	29/09/2020	Dt. of Receipt	01/10/2020

Sr.No	Parameter	UoM	Results
1	BOD	mg/lit	38.0
2	C.O.D	mg/lit	88.0
3	Oil & Grease	mg/lit	BDL
4	pH		7.7
5	Suspended Solids	mg/lit	39.0
6	T.D.Solids	mg/lit	2398.0
7	Chlorides	mg/lit	499.8
8	Sulphate	mg/lit	64.8

NA : Not Analysed      BDL : Below Detection Limit      ND : Not Detectable      UoM : Unit Of Measurement

Reviewed By

- ETP - outlet

Dr.P.D.Khadkikar  
 Scientific Officer  
 I/C ,Regional Laboratory - Pune